

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 117

CP (IB) No. 151/Chd/Pb /2023

**IN THE MATTER OF:**

Learnfinitly Technologies India Pvt. Ltd.

...Petitioner

**Under Section:** 59(7), IBC 2016

**Order delivered on 18.03.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Shivam Narang, Advocate

**ORDER**

After hearing the matter to some extent, learned counsel for the petitioner was asked regarding the distribution of the balance amount of Rs. 91,25,438/- but he was not in a position to explain the same in the final report or in the Form-H. He is directed to be prepared about the facts of the case and indicate the details of distribution on the next date of hearing. Accordingly, the matter is adjourned for further hearing on 01.04.2024.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM